

GOVERNMENT OF INDIA
MINISTRY OF NEW AND RENEWABLE ENERGY
LOK SABHA
UNSTARRED QUESTION NO-4402
TO BE ANSWERED ON-22.03.2018

LOW PRICES OF IMPORTED SOLAR CELLS/ MODULES

4402. SHRI A. P. JITHENDER REDDY

Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:-

- (a) whether the Government is aware of the low prices of the imported solar cells and modules which has resulted in loss to the domestic producers and if so, the details thereof;
- (b) the steps taken by the Government to redress the grievances of domestic producers thereof; and
- (c) whether the Ministry has advised the Directorate General of Anti-Dumping and Allied Duties (DGAD) against imposition of anti-dumping duty on solar cells and modules imported from Taiwan, China and Malaysia and if so, the details thereof?

ANSWER

THE MINISTER OF STATE FOR NEW & RENEWABLE ENERGY AND POWER (I/C)
(SHRI R.K. SINGH)

- (a) Domestic solar manufacturers, in their petition before the Directorate General of Safeguard Duty, have stated that they have incurred losses on domestic sales on account of low prices of imported solar cells and modules.
- (b) The solar power projects being implemented by the Central Public Sector Undertakings (CPSUs) with financial support from government and those rooftop solar projects implemented with central financial assistance are mandated to source their requirement of solar cells & modules from domestic sources as per extant Guidelines, in a World Trade Organization (WTO) compliant manner.
- (c) The Solar Cells & Module manufacturers have made a request to withdraw their petition filed before the Directorate General of Anti-dumping and Allied Duties (DGAD).
